

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

O.A. No. 742 of 1997

Present : Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman  
Hon'ble Mr. M.S. Mukherjee, Administrative Member

Prakhyit Mitra, s/o Late Hareram Mitra,  
residing at Estt. No. 29, Quarter No. 20B,  
Chittaranjan, Dist. Burdwan. & Ors.

..... Applicants

-Vs-

1. Union of India, service through the  
General Manager, Chittaranjan Locomotive  
Works, P.O. Chittaranjan, Dist. Burdwan ;  
2. Chief Personnel Officer, C.L.W.,  
Chittaranjan, Dist. Burdwan ;  
3. Inspector of Works, C.L.W., Dt. Burdwan ;  
4. SS/Fitting (SF), C.L.W., Chittaranjan.

..... Respondents

For applicants : Mr. P.C. Das, counsel

For respondents : Mr. P.K. Arora, counsel

Heard on : 1.8.1997 - Order on : 5.8.1997

O R D E R

A.K. Chatterjee, VC

These 8 petitioners claimed to have worked as casual Khalasis under the Inspector of Works and SS/Fitting, Chittaranjan Locomotive Works for more than 120 days in early seventies and contend that they are entitled to be regularised in Gr.D post in terms of the Railway Board's circulars dt. 30.9.96 and 8.4.97. This application has been filed, inter alia, for a direction upon the respondents to screen the petitioners for the purpose of regularisation of the services and utilise them in regular vacancy as and when it occurs.

.....2

2. Mr. P.K. Arora, Ld. Advocate has appeared on behalf of the respondents and we have heard the Ld. Counsel for the parties at the stage of admission. In this case, the foundation of the petitioners' claim is a copy of the Railway Board's letter dt.8.4.97 to which reference has been made to an earlier letter of the Board dated 12.8.96 regarding regularising the services of about 56,000 casual labourers, who were working on 30.4.96. The petitioners on their own showing claimed to have worked in early seventies and, therefore, they cannot get any advantage of the Board's letter dated 8.4.97.

3. In the circumstances as above, we find no ground to give any direction to the respondents to screen the petitioners with a view to regularise their services in terms of the Board's letter s dated 30.9.96 and 8.4.1997.

4. The application is accordingly rejected without admission. No order is made as to costs.

*Mukherjee*  
5/8/1997  
( M.S. Mukherjee )  
Member(A)

*A.K. Chatterjee*  
5.8.97  
( A.K. Chatterjee )  
Vice-Chairman